

ITEM NO.4

COURT NO.2

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 469/2023

HARGOBIND SINGH

Petitioner(s)

VERSUS

KAREENA SANDHU

Respondent(s)

(IA No. 37749/2023 - EXEMPTION FROM FILING O.T.
IA No. 37745/2023 - STAY APPLICATION)

Date : 18-05-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Astha Sharma, AOR
Mr. Alok Mittal, Adv.
Mr. Himanshu Chakravarty, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Ms. Swati Dayalan, Adv.
Ms. Srisatya Mohanty, Adv.
Mr. Sanjeev Kaushik, Adv.
Mr. Devvrat Singh, Adv.
Ms. Mukesh Sharma, Adv.

For Respondent(s) Ms. Amrita Panda , AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for parties state that in terms of orders passed in SLP(Civil) No. 6353/2023, this Court on 06.04.2023 had referred the matter to the mediation of Ms. Sadhana Ramachandran. It is further submitted that the mediation centre has not even received the intimation of the order.

The Registry to check the needful and the concerned officer should give an explanation, if it is so. In any eventuality, the order should be transmitted today itself to the mediation centre.

List the T.P. (Civil) No.469/2023 along with SLP(Civil) No. 6353/2023.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)